



SLP(Crl.) No. 5770/2025

ITEM NO.24

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5770/2025

[Arising out of impugned final judgment and order dated 12-12-2022 in CRA No. 5669/2018 passed by the High Court of Judicature at Allahabad]

NASIR @ GUDDU

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

(IA No. 87375/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 87376/2025 - EXEMPTION FROM FILING O.T., IA No. 118144/2025 - EXEMPTION FROM FILING O.T., IA No. 118141/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s): Mr. Rishi Malhotra, Sr. Adv.
Ms. Ansuiya, Adv.
Mr. Shivaansh Maini, Adv.
Mr. Prem Malhotra, AOR

For Respondent(s): Dr. Vijendra Singh, AOR
Mr. Divyesh Pratap Singh, Adv.
Mr. Kumar Abhinandan, Adv.
Mr. Harshit Gupta, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

1. Leave granted.
2. Taking into consideration that the appellant has undergone more than half of the sentence, we are inclined to suspend the sentence imposed upon the appellant during the pendency of the appeal before this Court.
3. The sentence imposed upon the appellant is suspended during the pendency of the appeal and he is directed to be released on bail in connection with Sessions Trial No. 787/2007 to the satisfaction of the Trial Court.

(POOJA SHARMA)
AR-CUM-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR